

DIVISION BENCH
COURT - I

O-213

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/198(KB)2013
IA(COMPANIES.ACT)/99(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	SWAPAN BHAR & ORS. VS D.G.COLD STORAGE PVT.LTD & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Mr. Rahul Auddy, Adv. : For Petitioners
Mr. Aditya Gooptu, Adv.

Mr. Patita Paban Bishwal, Adv. : For Applicant in IA(Companies.Act)/99/2022
Ms. Suranjana Chatterjee, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Ld. Counsel appearing for parties seeks some time to examine the position of law whether a letter of sanction simplicitor is sufficient for the purpose of authorising a person for filing a restoration application or a power of attorney is required for the purpose.
3. At joint request, post this matter for arguments on this issue on **27/6/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)